

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 21.5.2018

Appeal No. C/140/2011 –DB

(Arising out of Order-in-Original No. 01/CHA/2011 dated 8.2.2011
passed by the Principal Commissioner of Customs (Prev.), Jaipur)

Shri Gursharan Singh Walia

Appellant

Vs.

CCE, Jaipur I

Respondent

Appearance

Ms. Surbhi Sinha, , Advocate

- for the appellant

Shri G.R. Singh, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. Bijay Kumar, Member (Technical)**

Final Order No. 51947/2018

Per Justice(Dr.) Satish Chandra:

Ms. Surbhi Sinha, Id. Counsel submits that in the instant appeal, the issue is involved regarding the suspension of the licence of CHA. She submits that the Tribunal vide its Final Order No. C/A/52959/2016 dated 9.8.2016, upholds the revocation of CHA licence. So, the present appeal has become infructuous.

2. In view of above, the appeal is dismissed being infructuous.

(Dictated & pronounced in open Court)

(Bijay Kumar)
Member (Technical)

(Justice Dr. Satish Chandra)
President

Tejoshri